

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 709/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for sixteen no. assets under “Transmission System for Phase-I Generation Projects in Orissa-Part A” in Eastern Region.

Date of Hearing : 6.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : GMR Kamalanga Energy Ltd. & 12 Others

Parties present : Shri Manish Kumar Choudhary, Advocate, BSPHCL
Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of following assets:

Combined Asset-1:

Asset-1(a): LILO of 400 kV S/C Meramundali-Jeypore Transmission Line at Angul & associated bays at Angul Sub-station;

Asset-1(b): One no. 125 MVAR Reactor (1st) & associated bays at Angul Sub-station;

Asset-1(c): One no. 125 MVAR Reactor (2nd) & associated bays at Angul Sub-station;



Asset-1(d): One no. 125 MVAR Reactor (3rd) & associated bays at Angul Sub-station;

Asset-1(e): LILO-I (Ckt- II) of Rourkela-Raigarh 400 kV D/C Line at Jharsuguda Sub-station,

Asset-1(f): LILO-II (Ckt- I) of Rourkela–Raigarh 400 kV D/C Line at Jharsuguda Sub-station;

Asset-1(g): One no. 125 MVAR Reactor (1st) & associated bays at Jharsuguda Sub-station; and Asset-1(h): One no. 125 MVAR Reactor (2nd) & associated bays at Jharsuguda Sub-station;

Asset-2: 765 kV S/C Angul-Sundargarh (Line-II) Transmission Line and its bays and with 1 no. (3X80) MVAR line reactor & 1 no. 80 MVAR spare reactor each at Angul & Sundargarh;

Asset-3: 01 no. (3X80) MVAR line reactor (Line-II) each at Angul & Sundargarh;

Asset-4: 01 no. (3X500) MVA Transformer (1st) along with 1 no. 500 MVA Spare Transformer at Sundargarh;

Asset-5: 01 no. (3X500) MVA Transformer (2nd) Transformer at Sundargarh;

Asset-6: 01 no. (3X500) MVA Transformer (1st) along with 1 no 500 MVA Spare Transformer at Angul;

Asset-7: 01 no. (3X500) MVA Transformer (2nd) Transformer at Angul;

Asset-8: 01 no. (3X80) MVAR Bus Reactor (1st) and its bay at Sundargarh;

Asset-9: 01 no. (3X80) MVAR Bus Reactor (2nd) and its bay at Sundargarh;

Asset-10: 01 no. (3X110) MVAR Reactor (1st) along with 1 no. 110 MVAR spare reactor at Angul;

Asset-11: 02 nos. 765 kV Bays at Sundergarh for 765 kV D/C Sundergarh-Dharamjayagarh Transmission Line;

Asset-12: 765 kV S/C Angul-Sundargarh (Line-I) transmission line and its bays and with 1no (3X80) MVAR line reactor & 1 no 80 MVAR spare reactor each at Angul & Sundargarh;

Asset-13: 01 no. (3X110) MVAR Bus Reactor (2nd) and associated bay at Angul;

Asset-14: 01 no. (3X500) MVA Transformer (3rd) Transformer and associated bay at Angul;

Asset-15: 01 no. (3X500) MVA Transformer (4th) Transformer and associated bay at Angul; and



Asset-16: LILO of one Ckt of Talcher – Meramundali 400 kV D/C line at Angul Sub-station under “Transmission System for Phase-I Generation Projects in Orissa-Part A” in Eastern Region:

b. Effective COD of Combined Asset-1 is 25.4.2013. Assets-2 to Assets-16 were put into commercial operation during 20014-19 tariff period.

c. Transmission tariff of 2014-19 tariff period in respect of Combined Asset-1 was initially determined vide order dated 7.10.2015 in Petition No. 112/TT/2013 and later vide order dated 22.6.2018 in Petition No. 263/TT/2017. Further, vide order dated 21.2.2018 in Petition No. 73/MP/2017 and corrigendum dated 15.3.2018 in Petition No. 73/MP/2017, the Commission determined the Sharing of transmission charges in respect of Combined Asset-1. Entire time-over-run with regard to the Combined Asset-1 was condoned by the Commission. Transmission tariff of 2014-19 tariff period for Assets-2, 3, 4, 5, 6, 7, 8, 9, 10 and 11 was determined vide order dated 19.12.2016 in Petition No. 246/TT/2014 and entire time over-run was condoned and that the assets were included in the PoC pool for recovery of transmission charges. Transmission tariff of 2014-19 tariff period for Assets-12, 13, 14, 15 and 16 was determined vide order dated 25.4.2016 in Petition No. 252/TT/2015 and order dated 19.12.2016 in Review Petition No. 39/RP/2016, wherein the Commission condoned time over-run for these assets and tariff was allowed from COD to 31.3.2019.

d. The Commission vide order dated 21.2.2018 in Petition No. 73/MP/2017 read with corrigendum dated 15.3.2018 directed that the transmission charges of Assets-1(a), 1(b), 1(c) and 1(d) (part of the Combined Asset-1) shall be borne by GKEL and JITPL for the period from 1.4.2013 to 21.12.2014 and thereafter the assets shall form part of the PoC pool. In the said order, the Commission also directed that the charges for Assets-1(e), 1(f), 1(g) and 1(h) (part of Combined Asset-1) from 1.4.2013 to 31.7.2014 shall be borne by IBEUL and Vedanta Ltd. and thereafter the assets will form part of the PoC pool.

e. Actual cost of the assets as on 31.3.2019 is within the RCE approved apportioned cost.

f. The initial spares are within the limit as per the 2014 Tariff Regulations and claimed as per the APTEL’s judgment dated 14.9.2019 in Appeal No. 74 of 2017.

g. Additional Capital Expenditure has been projected for 2019-24 period.

h. Additional information sought has been submitted by the Petitioner which contains approved RCE-II along with revised apportionment and the same may be considered.

3. In response to a query of the Commission about Jharsuguda and Sundargarh lines, the representative of the Petitioner submitted that both lines are one and same. However, in the Auditor’s Certificate that was submitted earlier, it was inadvertently mentioned as Jharsuguda and the same is now mentioned as Sundargarh line.



4. In response to another query of the Commission, the representative of the Petitioner submitted that two bays at Angul Sub-station were initially claimed as normal line reactors which are basically switchable line reactors. However, inadvertently O&M Expenses were not claimed for them during 2014-19 tariff period. He further submitted that in the instant petition it has been clarified that Assets-2 and 12 are switchable line reactors and the same is apparent from the Auditor's certificate, RCE and COD certificate. Hence, O&M Expenses have been claimed for the same in the instant petition as per the 2014 Tariff Regulations. The representative of the Petitioner submitted that earlier orders were issued by the Commission on the basis of RCE-I while in the present petition, re-apportionment of cost amongst the assets is as per RCE-II and the same may be considered for the purpose of tariff determination.
5. Learned counsel for BSPHCL sought three weeks' time to file reply to the petition.
6. The Commission directed the Respondents, including BSPHCL, to file reply by 31.7.2021 with an advance copy to the Petitioner who may file its rejoinder, if any, by 7.8.2021. The Commission further directed the parties to comply with the above directions within the specified time and that no extension of time shall be granted.
7. After hearing, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

